

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A. 494/97.

Dt. of Decision : 28-4-97.

A.Nirmala

.. Applicant.

Vs

1. The Regional Provident Fund (P.F) Commissioner, Andhra Pradesh, Barkatpura, Hyderabad-27.
2. The District Employment Officer, Hyderabad District Employment Exchange (Clerical and Technical) Chikadpally, Hyderabad.

.. Respondents.

Counsel for the applicant : Mr. K. Nageswara Reddy

Counsel for the respondents : Mr. P. N. Reddy, SC for R.F (for R-1)
Mr. P. Naveen Rao for R-2.

CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B. S. JAI PARAMESHWAR : MEMBER (JUDL.)

B

J

..2

ORDER

ORAL ORDER (PER HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

Heard Mr.K.Nageswara Reddy, learned counsel for the applicant and Mr.Phaniraj for Mr.P.Naveen Rao for R-2. None for R-1.

2. The R-2 has not sponsored the name of the applicant herein in response to the notification issued by R-1 for filling up the post of LDC under R-1. Relying on the judgement of the Supreme Court reported in 1996 (6) SCALE 676 (Excise Superintendent alkapatnam, Krishna District, A.P. Vs. KBN Visweshwara Rao & Others) the applicant submits that his case also should be considered even though his name is not sponsored by the employment exchange. In a similar case we have directed the respondents to consider them also.

3. In view of the above, the following direction is given:

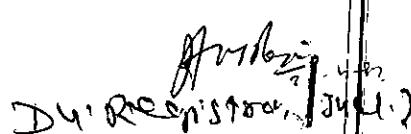
R-1 should consider the applicant also for the post of LDC in their organisation if he submits his application for that post 7 days before from the date of interview. His case also should be considered along with other candidates sponsored by the employment exchange provided he fulfilled all other conditions. If the applicant fails in the selection then this application stands dismissed. In that event R-1 should inform through the counsel so that the order of dismissal can be confirmed. In case the applicant succeeds in the selection the result should not be published until further orders in this OA.


(B.S. JAI PARAMESHWAR)
MEMBER(JUDL.)


(R. RANGARAJAN)
MEMBER(ADMN.)

Dated: The 28th April 1997.
(Dictated in the Open Court)

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D. V. Registrar, JUDL.)

Copy to:-

1. The Commissioner, Regional Provident Fund(PF), A.P. Barkatpura, Hyd.
2. The District Employment Officer, Hyderabad Dist. Employment Exchange, (Clerical and Technical), Chikkadapally, Hyd.
3. One copy to Sri. K.Nageswar Reddy, advocate, Cat, Hyd
4. One copy to Sri. P.N.Reddy, SC for PF, CAT, Hyd.
5. One copy to Sri. P.Naseen Rao, SC for AP, CAT, Hyd.
6. One spare copy.

Rem/-

~~Ex-1 Today
29/4/97~~

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.R. AGARWAL : M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR:
M(J)

DATED: 28/4/97

~~ORDER/JUDGEMENT~~
R.A./e.P/M.A./No.

O.A. NO. 496/97

ADMITTED INTERIM DIRECTIONS ISSUED
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLR

II COURT

